

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 408

IA/3871/ND/2022, IA/3254/ND/2022, IA/1903/ND/2022,
IA/3774/ND/2022, IA/3649/ND/2022 in IB/919/ND/2020

IN THE MATTER OF:

Aman Chhabra	...	Applicant
Versus		
Mascot Soho Homes Pvt. Ltd.	...	Respondent

Order under Section 9 of IBC, 2016.

Order delivered on 26.09.2022

Coram:

MR. DHARMINDER SINGH
HON'BLE MEMBER (JUDICIAL)
DR. BINOD KUMAR SINHA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For Greater Noida Authority : Mr. U. N. Singh, Adv.

For the Respondent (IA No. 1903/2022 : Mr. Mrinal Harsh Vardhan, Advs.

ORDER

IA/3871/ND/2022

This is updated list of creditors under Clause (d) of sub-regulation (2) of Regulation 13 of IBBI Regulations, 2016. The same is taken on record with all just exceptions. Place it with the main file for further reference.

IA No 3871/ND/2022 stands disposed of.

IA/1903/ND/2022

Learned Counsel for the Resolution Professional has appeared and stated that he does not want to press IA No. 1903/ND/2022. IA No. 1903/ND/2022 stands dismissed as withdrawn, being not pressed.

IA/3774/ND/2022

IA No. 3774/ND/2022 stands infructuous as the matter has already been taken up.

-Sd

-Sd-

IA/3649/ND/2022

This application has been filed on behalf of the RP for extending the period for further 90 days. The Form-G has been issued and the proceedings are being taken continuously. Therefore, the period of further 90 days stands extended as prayed on behalf of the RP. It is made clear that Resolution Professional shall try to conclude the entire proceedings within the stipulated period. IA No. 3649/ND/2022 stands allowed and disposed of.

IA/3254/ND/2022

This application has been filed on behalf of the Resolution Professional for exclusion of the CIRP period of 42 days on the ground that order was passed by this Tribunal on 12.01.2022 but the same was communicated on 09.02.2022 inadvertently to another IRP who was appointed in this matter. Accordingly, the application was moved for change of IRP and the said order was passed on 02.03.2022. Hence, there was no fault on the part of the IRP towards carrying out the CIRP proceedings. Accordingly, the Resolution Professional prayed for exclusion of the abovesaid period.

Heard. Record has been thoroughly perused. Apparently, the communication of the order dated 12.01.2022 was made on 09.02.2022. Further, there was mistake in the name of the IRP and the same was corrected vide order dated 02.03.2022. Hence, certainly a period of about 42 days was taken in completion of the corrections and communication of the order. Thus, the applicant is entitled to exclusion of the abovesaid 42 days. Accordingly, the same stands excluded and IA No. 3254/ND/2022 stands allowed and disposed of.

-Sd-

**DR. BINOD KUMAR SINHA
MEMBER (TECHNICAL)**

MUKESH

-Sd-

**DHARMINDER SINGH
MEMBER (JUDICIAL)**